

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA 1554/2000
MA 1928/2000

(S)

New Delhi, this the 8th day of December, 2000

Hon'ble Mr.Justice V.Rajagopala Reddy, VC (J)
Hon'ble Sh. Govindan S.Tampi, Member (Admn)

In the matter of :-

- 1) Sh. Raj Kumar,
S/o Sh. Sher Singh
R/o A-238, Kasumpur Pahari
Vasant Vihar,
New Delhi.
2. Sh. Rajesh Kumar
S/o Sh. Chet Ram
R/o A-241, Shakarpur, J.J.Colony
Delhi.
3. Sh. Naresh Kumar
S/o Sh. Dhanpat Singh,
R/o Sector-7/435,
R.K.Puram, New Delhi.
4. Sh. Suresh Kumar
S/o Sh. Banwari Lal,
r/o A-629, Kusumpur Pahari,
Vasant Vihar, New Delhi.
5. Sh. Santosh Kumar
S/o Sh. Chander
R/o 194, Sec-3, Pushp Vihar,
New Delhi.
6. Sh. Rameshwar
S/o Sh. Rattan Lal
R/o 13/166, Arjun Vihar,
Delhi Cantt-10.

...Applicants.

(All the applicants are working as Casual Labourers
under the Respondents)

(By Advocate : Sh. S.S.Tiwari)

V E R S U S

1. Union of India, through
Chairman, Central Water Commission,
Sewa Bhawan, R.K.Puram,
New Delhi - 110066.
2. Director,
PCP, Directorate
Central Water Commission, R.K.Puram
New Delhi-110066.

...Respondents

(By Advocate : Sh. D.S.Mahendru)

(S)

O R D E R (ORAL)

(6)

Justice V.Rajagopala Reddy,

This is an application for grant of temporary status in terms of DOPT's OM dated 10-9-93. This case is squarely covered by the judgment in Braham Singh Vs. Chairman, Central Water Commission in OA 1623/2000 dated 9-11-2000, as the facts are identical and the respondents are the same.

2. The OA is accordingly allowed, directing the respondents to consider grant of temporary status to the applicant in terms of the scheme dated 10-9-93. No costs. This may be done within a period of 3 months from the date of the receipt of the copy of this order.

Om Bhagwanlal

(V.Rajagopala Reddy)
Vice-Chairman (J)

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